

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No.541/2001.

Tuesday this the 26th day of June 2001.

CORAM:

HON'BLE MR. A.V.HARIDASAN, VICE CHAIRMAN
HON'BLE MR. T.N.T. NAYAR, ADMINISTRATIVE MEMBER

(By Advocate Shri M.R.Rajendran Nair)

Vs.

1. Union of India, represented by the Secretary to Government of India, Ministry of Home Affairs, New Delhi.
2. Joint Director IE, Intelligence Bureau, Ministry of Home Affairs, New Delhi.
3. Joint Director, Subsidiary Intelligence Bureau.
Vazhuthacaud, Thiruvananthapuram.
4. Director, Intelligence Bureau, Ministry of Home Affairs, New Delhi.
5. Jos C Anto, Assistant Central Intelligence Officer Grade I, Subsidiary Intelligence Bureau, Chennai.

(By Advocate Mrs. Chitra, ACGSC (R.1-4)

The application having been heard on 26th June 2001
the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR.A.V.HARIDASAN, VICE CHAIRMAN

The applicant, Assistant Central Intelligence Officer, Grade-I, Kalpetta, Wayanad, under orders of transfer to Hoshangabad (Bhopal) has filed this application impugning the

order dated 24.2.2001 by which he was transferred, the order dated 21.5.2001 (A-9) by which his representation was rejected and by order dated 18.1.2001 (A-11) by which the representation to the 4th respondent was rejected stating that Darbar has not been acceded to.

2. It is alleged in the application that the applicant had opted for a posting at Chennai that, he has served longer time in difficult stations than the 5th respondent who has been posted to Chennai and who has not opted for transfer to Chennai and that his request for posting at Chennai has not been properly considered by the competent authority.

2. The applicant, therefore, seeks to have the impugned orders set aside and for a direction to the respondents to consider the case of the applicant for posting to Chennai alternatively the applicant has prayed that the respondents be directed to permit the applicant to have a personal audience of the 4th respondent to redress his grievance.

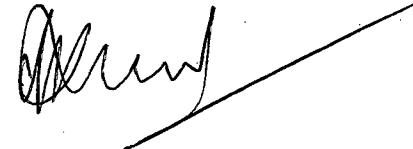
3. When the O.A. came up for hearing, on hearing the learned counsel on either side and as agreed to by the counsel, the application is disposed of without going into the merits of the case and directing the 4th respondent to consider the representation of the applicant A-8 in the light of the averments made in this O.A. and to give him an appropriate reply as expeditiously as possible and that if the applicant

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has got to be relieved from the present place of posting even after considering the representation, it shall be done only after serving on the applicant the order on the representation of the 4th respondent. No costs.

Dated the 26th June 2001.


T.N.T. NAYAR
ADMINISTRATIVE MEMBER


A.V. HARIDASAN
VICE CHAIRMAN

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List of Annexures referred to in the order:

A-9: True copy of Order No:I/PF(T)/96(181) dated 21.5.2001
issued for the second respondent.

A-11: True copy of Order No. I/PF(T)/96(181) dated 18.6.2001
issued for the fourth respondent

A-8: True copy of the representation dated 18.5 .2001 made
by the applicant to the fourth respondent.